

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 05/TT/2018

- Subject** : Approval of tariff from COD to 31.3.2019 for 14 numbers OPGW links (1513.362 km), 27 numbers OPGW links (1892.58 km), 21 numbers OPGW links (2217.94 km) under Central Sector, 10 numbers OPGW links (258.37 km) under State Sector (MPPTCL) and 9 numbers OPGW links (1326.19 km) under Central Sector under “Establishment of Fibre Optic Communication System under Master Communication Plan in Western Region” for 2014-19 period.
- Date of Hearing** : 23.10.2018
- Coram** : Shri P.K. Pujari, Chairperson
Dr. M. K. Iyer, Member
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Bihar State Power (Holding) Company Ltd. (BSPCL) and 5 others
- Parties present** : Shri Ravin Dubey, Advocate, CSPTCL
Shri Zafrul Hasan, PGCIL
Shri Pankaj Sharma, PGCIL
Shri S. K. Venkatesan, PGCIL
Shri S. S. Raju, PGCIL
Shri V. P. Rastogi, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the instant petition is filed for determination of tariff for Asset-I: 14 numbers OPGW links (1513.362 km) under State Sector, Asset-II: 27 numbers OPGW links (1892.58 km) under State Sector, Asset-III: 21 numbers OPGW links (2217.94 km) under Central Sector, Asset-IV: 10 numbers OPGW links (258.37 km) under State Sector (MPPTCL) and Asset-V: 9 numbers OPGW links (1326.19 km) under State Sector. He further submitted that Asset-I and II were put into commercial operation on 22.9.2015 and 21.10.2016 and Asset-III, IV and V were anticipated to be commissioned at the time of filing the petition.



2. The representative of the petitioner submitted that out of 21 links covered under Asset-III, 14 links were commissioned on 31.11.2017 and 7 links are yet to be put into commercial operation and out of 10 links covered under Asset-IV, 2 were put into commercial operation on 30.11.2017 and 8 are yet to be commissioned. Similarly, Asset-V has been split into 4 parts and 3 links were commissioned on 1.5.2017, 2 links on 1.9.2017 and 2 links on 1.3.2018 and the remaining 2 are yet to be put into commercial operation. He submitted that Asset-III, IV and V have been split into parts on the basis of their date of commercial operation and requested to grant tariff accordingly.

3. Learned counsel for CSPTLC submitted that they have filed the reply in the matter and requested to consider the same. He submitted that tariff for assets which are not yet commissioned may not be allowed.

4. The Commission observed that tariff for the links which have already been put into commercial operation will be granted and directed the petitioner to file petition after the commercial operation of the remaining links. The Commission further directed the petitioner to submit the revised tariff forms of the links as on their actual date of commercial operation and the remaining queries sought vide order dated 28.3.2018 latest by 30.11.2018.

5. The Commission further directed the staff to seek the comments of CEA on the petitioner's submission that there is no requirement for certification by CEA in case of the OPGW links.

6. Subject to the above, the Commission reserved the order in the petition.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

